negotiations from those countries be- FAIRS be pleased to lay a statement fore coming to a conclusion whether we can get the latest technology. Fur that purpose, the Government has accepted that recommendation. It had been sent to the H.E.C. How, some of the H.E.C.'s high officials went to those countries and saw the manufacturing units. Their report will come to Government and, then, a decision will be taken by the Foreign Investment Board.

SHRI VASANT SATHE: Sir. I would like to know firstly which are those two countries and which are the units of the companies/private with whom Government parties would like to have collaboration in so far as it relates to the latest techimplogy for the H.E.C.?

Secondly after such a report comes, you will also consult your primary collaborator, that is, the Soviet Union to see whether that technology available with them instead of later on having the complication of your having to go for a different technology from a different country. We are carrying on with the technology from the Soviet Union. The other technology if it comes, it may create a complication. So, I would like to know which are those countries and whether you have asked the Soviets about that technology being available with them or not?

SHRIMATI ABHA MAITI: Those manufacturing units are M/s. Page Engineering Co., USA and Ransomes & Rapier Ltd., U.K. We have already collaboration with Ms. Prommosh-export, USSR. We have addressed them also. We have not got any response from them. We need not also take any permission from the previous collaborator in this matter. There is no such binding rule on us

(Interruptions)

Schemes for development of tribal areas

*283 SHRI GIRIDHAR GOMAN-GO: Will the Minister of HOME AF- showing:

- (a) the Central Ministries which have prepared schemes for the development of Tribal Areas and socioeconomic upliftment of tribal people so far:
- (b) the amount earmarked by the Ministries for the sub-plan areas for the years 1978-79 and 1979-80;
- (c) the reasons for delay in earmarking allocations by the Ministries: and
- (d) the initiative taken by his Ministry for earmarking money releasing the money to the States by the Ministries since the finalisation of sub-plan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) A statement is laid on the Table of the House.

- (c) In view of the amounts committed by various sectoral Ministries to on-going programmes adequate earmarking could not be done in 1978-79. The State and Central Plans and the items of Central Plan Schemes were settled only recently. Hence there has been delay in earmarking funds for tribal Sub-Plan
- (d) A Central Coordination Committee for the Development of Backward Classes on which all development Ministries are represented was set up under the Chairmanship of the Minister in the Ministry of Home Affairs to ensure inter alia the adequate flow of resources from the Central Plan programmes to the tribal areas. The matter has been emphasized at the meeting of the Committee and has also been taken up separately in discussions with each concerned Ministry.

Statement

Statement showing amounts earmarked by Contral Ministries for the Tribal Sub-Plan Areas out of Central Plan Programmes

Ministry/Deptt.	Scheme	Out for Sub	ked Remarks	
		1978-79	1979-80	National Control of the Control of t
		(Rs. in	lakhs)	
Ministry of Educa- tion and Social Welfare.	I. Non-formal adulteducas tion programmes	a8·86	150.00	
	2. Scholarships .	2.00	2.00	
(i) Deptt. of Education	ducat- 3. NCERT—Preparation of special curricula reading material for tribal students, Orientation programme for education officers working in the tribal areas studies etc. 1.00 10.00			
	4. Non-formal education programme at school stage.	Not implemented in this year.	1 5 0·00	
	5. Vocationalisation	(Not quantified).	15.00	
(ii) Deptt. of Social Welfare	(i) Integrated Child Deve- lopment Services	82. 51	102.75	
	(ii) Functional Literacy Programme for adult women	35.48	36. 40	
D.G.P&T.	Telecommunication in tribal areas.	750.00	750.00	
Ministry of Works and Housing	Drinking Water Schemes	Not quantified.	tified. ti o n t	n the absence of authentic data as to he size and exten of the problem it has not been possible yet of finalise the amount of be earmarked.
Ministry of Energy (Deptt, of Power).	Rural Electrification .	2477.00	c h	Total amount for the programmes for country as a whole has not yet been de- tided.
Civi Supplies land Co-operation.	National Co-operative D velopment Corporation (For development of Co-operatives in Tribal Areas)) F	300,00	

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Ministry/Deptt.	Scheme	Outlay carmacked for Tribai Sub- Plan area		Romarks
		1978-79	1979-80	•
Ministry of Shipping and Transport (Roads Wing).	Central Sector Roads Scheme	900.00	1000.00	•
Deptt. of Rural Development .	Drought Prone Areas Programme	1510.00	Not yet decided.	
	Development of Primary Markets in Tribal areas.	30.00	30·00	
	Hill Area Development .	35.00	Discontin	ued.
	Applied Nutrition Programme (ANP)	19.66	14.36	
Peptt. of Agriculture .	Forestry	425.00	510'	
	Soil & Water Conservation	403.00	415.00	
	Animal Husbandry	297.00	160.00	•
	Agricultural Inputs	2.00	Not yet d	ecided.
	Crop-Oriented Programmes	164.00	33.00	
	Minor Irrigation and Water Management	55.00	55.00	
	Agricultural Extension .	25.00		@ The Schence be fiting Tribals is b transferred to St
	Fisheries	14.00	25.00	

SHRI GIRIDHAR GOMANGO: Sir, I have just now gone through the statement of the Minister. The subplan was finalised in 1974-75 and the strategy was to earmark funds from Central Ministries. Now, we have completed one year of the Sixth Five Year Plan but the ministries at the Central level have not yet quantified the amount for the tribal sub-plan area. The reasons given by the Minister may be partly true but the main reason is that the ministries at the Centre have not gone into the depth of the problems of the tribal area. How can the States earmark the money if the Centre does not give adequate aid to the States. Sir. though repeated assurances have been given by different ministries and the Prime Minister has also written a

letter to all the ministries yet they have not quantified the amount for the tribal sub-plan area. So, would like to know whether in the annual plan 1979-80 all the ministries will quantify the amount for the tribal sub-plan area or not?

SHRI DHANIK LAL MANDAL: Sir, the hon'ble Member may look into the Statement laid. He will find Education and Welfare Ministries have already done some work in earmarking and so also Housing Ministry Irrigation and Health Ministries. It is true that there was some timelag but then it is being made up and as the hon'ble Member knows the Prime Minister has written to all the Ministries and departments that they must earmark for tribal development from their own sector and do it quickly.

16.75

SHRI GIRIDHAR GOMANGO: Sir, the hon ble Minister has said that the Ministry of Works and Housing has earmarked money but there are no details about that in the statement. It has been stated that some Ministries, like Ministry of Works and Housing, have earmarked some money for the tribal areas The working group on tribal sub-plan development has already submitted their report and they have gone into the problems in detail and have said about the allocation of money and implementation of the various programmes. They have said that all the Ministries will earmark money for these areas, but we find that only a few Ministries have quantified the amount; and that amount is very small. Out of thousands of crores, they would get only a few lakhs of rupees. In this way, how do you expect the development of tribal areas?

SHRI DHANIK LAL MANDAL:
Sir, I agree that the position is not satisfactory at all. In this context, I have already stated that the hon.
Prime Minister had written last year to all the Ministries and Departments that they must earmark money out of their own sector for the development of the tribal areas. They should either take up a new programme or modify the on-going programmes and do something for the tribal areas.

भी छीत् भाई गामितः । प्रध्यक्ष महोदय, ट्राइबल एरियाज के लिये जो प्रान्ट सरकार की घोर से दी आती है वह सारी ग्रान्ट ग्रलग ग्रलग विभागी के प्रधि-कारियों की दी जाती है। ऐग्रीकल्चर की प्रान्ट ऐप्रीक्षक्षार प्राफिसर की, एनीयस हस्वेडी की एनीयस हम्बेड्डी के श्रक्षकारी की, रोड के लिए एक्जीक्यटिव ईजीनियर की इस तरह झलनं मलनं विभागी की ग्रान्ट श्रम्भ श्रम्भ श्रिष्मारियों को वी जाती है। यह सारी पान्ट शाइसब ऐडमिनिस्ट्रेटर के पास न होने से यह पान्ट प्रचंदी तरह से वर्ष नहीं होती और जितन क्षिम में बर्च होनी चाहिये उतने टाइम में बर्च नहीं िती । इसमें जो अच्छा संकंतन होना चाहियें वह संक्रमन भी नहीं होता । इसी कारण वह प्रोन्ट कर्य नहीं की बाती । तो मैं माननीय मंत्री की से सानना चाहता हूं कि पूरे वर्ष की की बाल्ड होती है वह सापी बाम्ह विका क्वेंबहर या दिन्द्विह डेबलप्रेंट शाकिसर के पास राती कायेगी, क्या गक्तेमेंट ऐसा निक्तम करते

जा रही है ' शिषसे वह प्रान्ट भण्डी' स्रिष्ट् में 'कृत्याल ऐडमिनिस्ट्रेटर निम्मित समय के आवर यूटिकाईक // कर सके ?

भी धानक साल मण्डल : घ्रव्यक्ष महोदय, जो इंटी-इंटेड इरह्यल बेनलवर्नेट प्रोजैस्ट है छल को जो पैसे मिनते हैं संब-प्लांग के लिए रांज्य संस्कारों से वह डिपार्टनेंट से मिलंते हैं यह माननींय सवस्य का कहना बिस्कुल बुक्त है कि ऐमीकस्वर वाले एमीकस्वर को वेते हैं, एमीमल हस्पैड़ी वाले एमीमल हस्पैड़ी के काम के सिये देते हैं। सेकिन सब को मिला कर एक को घाडिनयन कमेटी होती है धौर उस के लिए एक निशेष प्रोजैस्ट माफिसर होता है जिस का काम यह देखना होता है . . . (ज्यक्वांम)

श्रीहुकम अन्य कछवाय वह कुछ नही करता।

भी धर्मिक लाल मण्डल उस में जो खामियां है उन को दुरुस्त करने के लिये हम लोग प्रयास कर रहे है।

भी हकम चन्द कछ दाय माननीय मली जी ने इस बात को स्वीकार किया है कि काम सतीयजनक नहीं हैं और विलम्ब हुआ है इस बात को भी स्वीकार किया है। इन दोनो बातो का सतीब दिलाने के लिये उन्होने प्रधान मस्री जी के पस्र का उल्लेख भी किया है। मैं जानना चाहता हु कि देश के घन्दर भाप ने कितने ऐसे भाविवासी क्षेत्र बनाए है भीर क्या यह बात सत्य है कि जो पैसा दिया जाता है वह बहुत थोडा है धीर वह भी भैप्स हो जाता है, अपने नहीं होता है ? यह पैसा पूरा खर्च हो और पैमा बढ़े उस क्षेत्र के विकास के लिए उस के लिए क्या कोई ठोस कदम द्वाप ने उठाया है ? प्रधान मही जी ने जो पक्ष लिखा है उस पर किन राज्य सरकारो ने घमल किया है और किन किन ने नही किया है यदि किया है तो उस में कितनी प्रचित हुई है ? क्या ग्रावे पाने वाली छठी पच वर्षीय गोजना में उनके लिए भ्रम से पैसा रखा गया है ? यदि रखा गया है या रखने का विचार है तो कितना रुपया रखने का विचार है ? ... (व्यवद्यान) ...

बन्धक महीबय : बहुत बढ़ा स्वेश्वन है ?

भी हुक्स बन्द कछबाब : ठीक उस का विकास ही उसके सिए कौन से कदम सरकार उठाने जा रही है ?

भी समिक संस्त सन्द्रम : छठी पंच वर्षीय योजना में कुल निश्ता सर 3 हजार करोड़ रुपया इस नव में सर्च हीगा । उस में स्टेट सिक्टर से हुआर अनुमान है 18 सो करोड़ क्यों होगा, स्थेतल सेंट्रल बस्तास्ट्रेंस कव में साड़े सीन तो करोड़ खाँ होगा और वो इंस्टोंच्य-मनक फाइनेंस है उस को थी हम ब्यान में रखेते हैं, उधर से भी पाँच वा छः सो करोड़ बंचया आएशां । सब मिला कर 3 हकार करीड़ बंचया चूरे केन में संस् मान पर वर्ष होगा । प्रशांत क्यों जो में यत की वार्स सी मेंचे मही है शह क्टेट नक्सीय से सिए नहीं साईक क्योंने से स्वा क्या का सिक्या है। न स्थेतन होंच क्यानि से स्वा का किस्सा है। न स्थेतन होंच क्रमी किमानों की अंग्रह्मका की हता काम ने किस तीने की बात क्षी है, चाहे कानपीक्ष मोमान में की मोडिकाई करके या न रे स्कीमें भी भी का सकती हैं। इसलिये इस में पैसे का कोई सवाल नही है, पैसा प्र्याप्त जा रहा है।

1:29

भी संबंधी नीरपेंग नीयक : क्या मली जी बतायेंथे कि चूकि क्न-वातियों के सामाजिक तथा आधिक उत्थान के किये जो पैसा विधा जाता है वह पूरा पैसा बर्च नहीं होता है तथा विधिवत् खर्च नहीं होता है मत: इसकी जोच की कोई व्यवस्था करेंथे?

भी धर्मिक लाल अंग्डल . इसमें जीच की कोई सावयवकता नहीं है । हम इस बात को जानते हैं कि स्टेट बजट में इस मय में जो सब-प्लान्स हैं वह पहले डाइविटिबल थे, दूसरी मदो में वह पैसा खर्च कर दिया जाता था लेकिन गत वर्ष से हम ने कदम उठाया है, राज्य सरकारो की सहमित से, कि इसको नान-डाइ-विटिबल बनाया जाये । घब यह पैसा किसी दूसरी मद में खर्च नही होगा । अगर साल के धनत में पैसा रह जाता है तो उस को सरैन्डर न किया जाये बल्कि बैक में जमा करने के बाद फिर उसको से लिया जाये । इसलिये जैसा में ने कहा, इस तरक हमारा घ्यान है, जो खामियां है उन को दूर कर दिया जायेगा !

Proposal to discontinue Pension to Freedom Fighters

*235. SHRI JANARDHANA POOJARY: SHRI VIJAY KUMAR N. PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government are considering a proposal to discontinue pension to freedom fighters; and
- (b) if so, the reasons for discontinuing the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
(a) and (b) The Freedom Fighters Pension Scheme, 1972 is under review but no final decision has yet been taken.

SHRI JANARDHANA POOJARY: The answer is very evasive. We must honour the freedom fighters who fought and struggled for the freedom of our country. Most of the freedom fighters are aged and infirm. Unfortunately, in a letter addressed to Mr.

. Vapelar Ravi by the Prime Minister which was published in "The Tribune" on 25th June, 1977, it has been mentioned-it has been reported alsoas having been stated by the Prime Minister to the effect that the Prime · Minister never liked the pension scheme for the freedom fighters, and also that in fighting for freedom, nobody obliged anybody. These are the wordings of the Prime Minister. Under these circumstances, there is a doubt in the minds of freedom fighters, whether the pension scheme would be stopped or discontinued, as stated by the Prime Minister or by the Ministry concerned.

The freedom fighters now want a clarification as to what is the stand of the Janata Government—whether it is taking a very narrow view of the matter.

SHRI DHANIK LAL MANDAL: At present there is no question of stopping the freedom fighters' pension. (Interruptions).

PROF. SAMAR GUHA: Then what is the meaning of review?

SHRI DHANIK LAL MANDAL: There is no question of stopping the freedom fighters' pension scheme altogether. But certain things have been brought to the notice of the Government, and Government has not taken any final decision. Therefore, I am not in a position to say everything; but then, a review is there.

SHRI VASANT SATHE: What 18 the review for?

PROF. SAMAR GUHA: What is the purpose of this review? You must make it clear. There are many apprehensions...

SHRI DINEN BHATTACHARYA: Have you riviewed any case? (Interruptions).

SHRI KRISHAN KANT: In the view of the House, there should not be any stoppage.